

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.03
C.P. (IB) No.113/BB/2023

IN THE MATTER OF:

Aditya H Chokshi Family Trust ... Petitioner
Vs.
Sl. Residential Layout Pvt. Ltd. ... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji.P.John
For the Respondent : Shri. Sushant Kareer

ORDER

1. Heard the Learned Counsel for the Petitioner and Respondent.
2. On 27.05.2024, the following order was passed:

"2. The Ld. Counsel for the Respondent sought time on the ground that the settlement talks are going on. It is noticed from the earlier order dated 01.12.2023 that time was already sought on this ground. However, at the request of the Ld. Counsel for the Respondent, finally two weeks' time is granted for reporting settlement. It is made clear that by the next date of hearing, if the respondent failed to settle the matter with the petition, the CP will be decided based on the records available and request for adjournment, on any ground whatsoever, shall not be considered."

3. However, today the Ld. Counsel for the Petitioner stated that no such settlement has occurred till date.
4. List the case for hearing on **15.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)